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Development of tourist centres ia Gujarat

846. SHRI CHIMANBHAI MEHTA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) what are the schemes with the Central Government for the development of tourist spots in Saurashra and Kutch regions of Gujarat during 1984 and 1985;
- (b) what amount was al ihe development of to i the State during 1983 and so far during and

have rti iy proposals in this a the Governme]., rat; il are the di reof?

THE MINISTER OF STATE EN THE MINISTRV OF TOURISM AND CIVIL AVIATION, (SHRI KHURSi ALAM KHAN): (a) to (c) On the basis of proposals received from the flfent, the Departme taken up toe project of construction of euba huts in the Wild Ass Sanctuary, Humi of Kutch at an estimated cost of Rs. 19.05 lakhs. A. proposal for flood-lighting of Lakhota Palace in Jamnagar is under consideration.

ing the first three years of the current Five Year Plan, an amount of leased to the State Government for provision of tenred a C < :tion and boats in Ukkai Lake, Rs. 1.30 lakhs for a for use in Sasangir Lion Sant: and Rs. 0.50 lakhs for the promotion of Fairs & \neq

import of staple fibre

847. SHRI MUKHTIAR SINGH ter of COM-MERCE be I to .state:

whether it is a fact that impor' has been banned re-I under restricted item only;

it are the reasons there-

for; and

(c) whether Government propose to permit its import under open General Licence and if not, what a_re the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN .THE DEPARTMENT • OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) No., Sir.

- (b) Does not arise ia view of (a) above.
- (c) All the principal types.of staple tres are already allowed to be imported by Actual Users under Open General Licen?e, subject to the conditions laid down in terms of the import Policy in force.

Piling up of tobacco stock in Andhra Pradesh

848. SHRI CHATURANAN MISHRA: SHRI INDRADEEP SINHA:

Will the Minister of COMMERCE be pleased to state:

vhether State Trading Corporation has enquired into the causes of piling \ip of '.obacco stock in Andhra Pradi

- tb): the enquiry;
- (c) what measures have been taken to ease the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) to (c) The State Trading Corporation has not conducted any such enquiry. However, the Tobacco Board and the Government have been seized of the problem. The following measures have infer alia been taken to easi irketing situation in A.P. in 1584:

(i) A meeting was held with major cigarette manufactures in April. It'34 and they were requested to step up their purchases direct from the grower?.

- (ii) The minimum export price for low grade tobacco for 1984, 1983 and 1982 crops were removed to induce exporter-dealers to take more low grade tobaccos.
- (Hi) Nationalised banks advancing credit to tobacco were persuaded to advance additional credit to the trade for purchase of low grade tobacco without insisting on margin money.

Out of the estimated production of 93 million Kgs. of Virginia tobacco in Andhra Prade3h during 1984. almost all of it has been marketed.

teas iscaiiried by State Bank of Indi* Blmfesliwar Esramch, Bombay

849. SHRI MUKHTIAR SINGH MALIK. Will the Minister of FIN-ANC!: 1 :asecl to state:

- (a) v Government's attention has be*M to a news-item which appeared ...the Blitz dated the 23rd June, 1&84 to, the effect that the State Bank ot tiidia, Bhuleshvvar Branch, Bombav has incurred a loss amounting to B (is in a deal involving export of a firm named KMSA Haports.
- (b) i 'hat are the details I of-
- (c) whether any e&qukry has been cond.> 0 the matter; and
- (d) if so. what *id* the outcome thereof:¹

THE DEPUTY MINISTER IN THS MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY): (a) and (b) Presumably the reference is to the news-item concerning State Bank of Indore. However, in terms of the provisions contained in the statutes governing the public sector banks and in accordance with the practices and usages customary among ban! i hibiting disclosure of information relating to or the affairs of their constituents, further details cannot divulged.

(c) Yes Sir.

(d) The bank is reported to have filed a civil suit against the party for the recovery of its dues. The bank has also intimated that suitable disciplinary action is being taken against the officials involved.

to Quesiions

Inquiry against former Chainnaa, SBI

850. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

- (a) whether there have been cases of misdeclaration of wealth and concealing of assets against Shri Puri, the former Chairman of State Bank of India, as reported in the 'BLITZ' dateu the 23rd June, 1984; and
- (b) if so, whether any enquiry hari since been conducted into the ma' and if not, what are the reasons therefor?

MINISTER OF **FINANCE** (SHRI PRANAB KUMAR MUKHER-JEE): (a) According to the State Bank of India, 3 sisters of Shri A. S. F Director, State Bank of Managing India (and not the former Chairman. State Bank of India) have filed a private suit against him and their mother for their share in the estate of their late father in the Court of Civil Ju^ge. Chandigarh. In the suit, they have . alleged that certain properties of their father were not shown in the estate" duty return filed before the estate duty authorities. Sri Puri is contesting th,? suit in his individual capacity and the matter is not connected with his official position in the bank. He has, according to the bank, denied the allegations.

(to) As the maJi. .-judice ai>d is a private affairs the Bank does not consider it appropriate to enquire into the matter.

Violation of excise duty by M/s. Vazir Sultan Tobacco Company

- 85 f. SHRI MUKHTIAR SINGH MALIK; Will the Minister of FINANCE be pleased to state:
- (a) whether Central Government have taken any action against M's.